

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/MP/2026 along with IA Nos. 45/2026 & 104/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India Limited in connection with the Grant of connectivity for 73 MW to the Petitioner herein at Solapur PG-Reg.

Petitioner : ReNew Green Energy Solutions Private Limited (RGESPL)

Respondent : Central Transmission Utility of India Limited (CTUILL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RGESPL
Shri Girik Bhalla, Advocate, RGESPL
Shri Deepak Thakur, Advocate, RGESPL
Shri Shubham Arya, Advocate, CTUILL
Shri Rishabh Saxena, Advocate, CTUILL
Ms. Harsha Parakh, Advocate, CTUILL
Ms. Priyansi Jadia, CTUILL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought a week's time to go through the additional affidavit filed by the Respondent/CTUILL only yesterday and to file a response thereon, if required. The learned counsel for the Respondent/CTUILL did not oppose the said request and prayed that the matter may be listed at the earliest. Considering the above, the Commission adjourned the matter and permitted the Petitioner to file its response to the affidavit filed by CTUILL, if any, within a week. The interim direction issued *vide* the Record of Proceedings dated 25.3.2026 shall continue till the next date of hearing.

2. The Petition, along with the IAs, will be listed for hearing on top of the Board on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

